

# **CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH**

RA 90/2017 in  
OA 1854/2014  
MA 1304/2017

New Delhi, this the 19th day of April, 2017

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

P. Chandra Sekhar, Aged 48 years  
S/o Late Shri P.E. Krishna Rao,  
Stenographer Gr.II  
All India Radio, New Delhi  
Residing at B-1, Shri Ganesh Kunj  
263, Saraswati Lane, Sector 5  
Vaishali, Ghaziabad-201010 ....Applicant

vs.

1. Union of India through  
The Secretary,  
Ministry of Information & Broadcasting  
Shastri Bhawan, A Wing,  
Dr. Rajendra Prasad Road,  
New Delhi-1
2. The Secretary  
Department of Expenditure,  
Ministry of Finance,  
North Block, New Delhi
3. Prasar Bharati,  
Broadcasting Corporation of India  
Through its Chief Executive Officer  
PTI Building, Parliament Street,  
New Delhi-1
4. Director General,  
All India Radio  
Akashvani Bhawan,  
Parliament Street, New Delhi-1

.... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 1.06.2016 passed in OA 1854/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)  
Member (J)

(P.K. Basu)  
Member (A)

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